

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1213
ANSWERED ON:07.03.2008
EVE TEASING
Dube Shri Ramesh

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether in view of the growing incidents of eve-teasing, the National Commission for Women (NCW) has in a recent proposal to the Union Government, recommended making eve-teasing a non-bailable offence by amending the relevant section of the Indian Penal Code; and

(b) if so, the facts thereof and the reaction of the Union Government thereto?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a)&(b) Yes, Sir. In January 2006, NCW has forwarded to the Ministry of Women and Child Development certain recommendations for the amendment of the laws and provisions relating to rape. The recommendations included insertion of new provision regarding unlawful sexual contact and amendment to section 509 IPC (word, gesture or act intended to insult the modesty of a woman). NCW's recommendations were considered in the Ministry of Women and Child Development and forwarded to the Ministry of Law and Justice and Ministry of Home Affairs for further appropriate action.